

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/00137/2016

Date of order: 7.6.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

AVIJIT SARKAR & ANR.

VS.

UNION OF INDIA & ORS. (Central Board Work Education)

For the Applicants : Mr. S. Chatterjee, Counsel

For the Respondents : Mr. P. Pramanik, Counsel

O R D E R (Oral)

Ld. Counsel for both sides are present.

2. Ld. Counsel for the applicant has sought for an innocuous direction from the Tribunal to direct the respondent authorities to consider and dispose of his representation dated 5.6.2004 seeking employment assistant for her second son i.e. the applicant No. 2. The Ld. Counsel for the respondent authorities vociferously objects to such prayer on the ground that the elder son of the deceased employee is at present employed with the Department, which the applicant No. 1 has suppressed in the representation.
3. In view of the above, since the representation has not already been disposed of and as the elder son of the deceased is already working in the Department, the respondent authorities are directed to consider the representation of the applicant dated 5.6.2004, in accordance with law, taking into consideration the financial condition of the family and pass appropriate order within a period of two months and communicate the decision taken to the applicant within a period of 15 days thereafter to the applicant.
4. The O.A. is accordingly disposed of. There shall be no order as to costs.

Bidisha Banerjee
(Bidisha Banerjee)
Member (J)

SP